

ITEM NO.2

COURT NO.0  
(VIRTUAL COURT)  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION PIL-W

WRIT PETITION (CIVIL) Diary No(s). 10790/2020

RASHMI BANSAL & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 30-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, Ld. SG  
For Mr. G.S. Makker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Ms. Rashmi Bansal, the petitioner who is appearing in person and Mr. Tushar Mehta, learned Solicitor General, appearing for the respondent - Union of India.

Let a copy of this petition be served upon Mr. Mehta, learned Solicitor General, during the course of the day.

Mr. Mehta, learned Solicitor General, prays for and is allowed to file status report by tomorrow i.e. 31.03.2020.

List the matter on 31.03.2020.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER